IN THE HIGH COURT OF DELHI AT NEW DELHI

F.No.651-B/DA-4/IT/DHC/No. 313
Dated: 05.01.2024

From,

The Registrar General Delhi High Court New Delhi

To, (On the website of High Court)

Sub: Notice inviting Tender for purchase of ten (10) Nos. of External Hard Disk Drives (EHDDs) of 1TB of reputed make with maximum warranty.

This Court intends to purchase ten (10) Nos. of External Hard Disk Drives (EHDDs) of 1TB of reputed make with maximum warranty. Interested firms/vendors (Based in Delhi/NCR Region only) are requested to submit their respective quotations for the same in a sealed envelope to the A.O.(J), Information Technology Branch, Lawyers' Chamber Block-III, Room No.6, Ground Floor, High Court of Delhi, New Delhi on or before 29-01-29 till 5:30 P.M. The sealed envelope should be addressed in the name of "The Registrar General, Delhi High Court, New Delhi" mentioning the subject "Quotation for EHDDs of 1TB" which should be super-scribed on the sealed envelope.'

Terms & conditions of this tender are as under:

- 1) The validity of rates must not be less than 180 days from the last date of submission of quotations. Quotations with **less period of validity of rates shall be summarily rejected.**
- 2) The successful firm shall be awarded the tender at the quoted/approved rates. In case the firm which has been awarded the tender refuses to supply the required goods at the quoted/approved rates during the said period of 180 days, the firm, shall be liable to be blacklisted for participation in the future tenders of this Court.
- 3) No quotation shall be entertained <u>after due date</u>. Quotations <u>without the subject as</u> <u>referred to above & due date having been mentioned on the envelope</u> shall be summarily rejected. Quotations received after due date shall be summarily rejected.
- 4) The firm/vendor must submit only one quotation against instant Tender Notice. Quotation(s) related to some other item(s) not related to instant tender placed in the sealed envelope will be liable to be rejected. If multiple quotations are submitted by a firm/vendor, all such quotations submitted shall be liable to be rejected at the first instance.
- 5) After opening of the sealed quotation(s), if any correction is found in the offered rate, which renders the whole Tender process doubtful or ambiguous, the said quotation shall be summarily rejected.
- 6) The quotations must be tendered strictly in the format mentioned in Annexure 'A' of this tender. Quotations offered in any other format than prescribed shall be liable to be rejected.
- 7) The selected L-l vendor(s)/firm(s) shall be bound to supply the required item(s) within 15 days from the date of issuance of Purchase Order, failing which the Purchase Order shall be deemed to be cancelled without entertaining any communication in this regard unless sufficient cause is shown (supported by documentary proof) for such delay. The firm shall be liable to be blacklisted from participation in future tenders of this Court, if failed to supply any cogent reason.

8) In case the Purchase Order awarded to L-1 firm is cancelled due to non-supply of goods within the stipulated period, the Purchase Order will be awarded to the next eligible L2 vendor/firm.

9) The acceptance of supplied item in the IT Store of Delhi High Court will be subject to codal

formalities viz., inspection by an independent officer nominated for the purpose.

10) The firm/vendor shall also have to furnish a duly filled in /signed/stamped undertaking in original (strictly as per **Annexure-** 'B') that neither the firm nor its Partner/Director/Proprietor has been blacklisted/banned and its Business dealings with the Central/State Government/Public Sector Undertakings/Autonomous Bodies have been banned/terminated on account of poor performance/conduct and also that all the terms and conditions of the instant Tender Notice are acceptable to them. The quotations received without undertaking shall be summarily rejected.

11) The firms/vendors offering NET rate claiming that they are mandatorily not required to be registered under the GST Act shall submit NET rates only in their quotation and need not mention tax rate and tax amount and are further required to submit an affidavit strictly as per **Annexure-'C'** with supporting documents in respect of exemption from registration under GST Act viz. copy of the latest Notification issued by Govt. of India/Govt. of NCT of Delhi duly attested under the seal of the firm, certificate issued by Charted Accountant for

the F.Y. 2021-2022 & 2022-2023, etc.

12) Withdrawal or revision of quotation(s) after their opening may attract blacklisting of the firm/vendor from participation in any future tender process of this Court for a period of six months from the date of blacklisting.

13) No employee of this Court or his/her dependent family members be involved in the instant tender process in contravention of the requirements/provisions contained in Central Civil Services (Conduct) Rules, 1964.

This Court reserves the right to modify/amend the quotation letter/terms & conditions at a later stage and to increase or decrease the quantity depending on the requirement. The Court also reserves the right to place the order fully/partly on different vendors.

Yours truly,

(Rajeev Kumar Chauhan)

Joint Registrar (IT) for Registrar General

CC to:- Joint Director (IT), DHC.- for uploading on the official website of Delhi High Court.

Name of the firm:		Address of the Firm:						
Contact N	0.:	Email Address:						
				Price Bid				
Description of Product	Price offered for one unit (Without taxes) in Rs.	Tax Rate (%)	Tax Amount for one unit (in Rs.)	Total Price offered for one unit (incl.of taxes) (OR) NET Price offered for one unit by the vendor exempted from registration under the GST Act	Under - taking furnished (Yes/No)	Validity of Rates: (180 days or more)	Maximum Warranty	Remarks (if any)
A	В	С	D	E	F	G	Н	I
1 TB EHDD Make:				-	,			<u> </u>
Model:	#] #		- 1	•				
			3			2		
Price (per	r unit) in woı	rds:			 			
				S	of the firm,	he authorised /company/or	d Signatory ganization	
						Official S	Stamp/Seal	
Date:								
Place:								

Interlineation/Corrections/Overwriting not allowed.

UNDERTAKING

I/We undertake that the firm (name of the firm) or its					
Partner/Director/Proprietor (name of all owners:					
has not been blacklisted/banned and its Business dealings with the Central/State Government/Public Sector Undertaking/Autonomous Bodies have not been banned/terminated on account of poor performance/conduct.					
I/We also undertake that all the terms and conditions of the instant Tender Notice are acceptable to me/us.					
I/we also undertake that in case the supply is not found to be in conformity with the purchase order or any other distortion, the whole supply will be taken back at the cost of the firm with replacement of goods within 3 days.					
I/we further undertake that I/we have confirmed and correctly applied the HSN Code of the required item and its corresponding applicable GST rate as on date with sole responsibility. (Strike out in case of the firm/vendor is claiming exemption from GST & offering net rates)					
Signature of the cuth cuiced					
Signatory of the firm (someony organization					
Signatory of the firm/company/organization					
Date:- Official Stamp/Seal					
Place:-					

[AFFIDAVIT ON RS.10/- NON JUDICIAL STAMP PAPER DULY NOTORIZED BY NOTARY PUBLIC AFFIXING RS.5/- NOTARIAL STAMP]

I,	, S/o Shri/Smt, Resident of						
	Partner/Director/Proprietor						
of M/s	solemnly affirm/ authorised to solemnly						
affirm	on behalf of M/s and state as under:						
1.	That M/s is exclusively engaged in supply of Goods in Delhi/NCR						
	Region and not making any inter-state supply.						
2.	That the turnover of M/s was less than Rs. 40 lakh in the financial						
	year 2022-23.						
3.	That the turnover of M/s has not crossed the 'threshold exemption						
	limit' of Rs. 40 lakh in the current financial year 2023-24						
4.	That I on behalf of M/s solemnly undertake						
	that at the point of time the turnover of the firm will cross the threshold exemption limit						
	of Rs.40 lakh, M/s will be registered under GST Act and will comply						
	the provisions mentioned in the GST Act.						
5.	That M/sclaiming exemption to be registered under GST Act, hence						
	not mentioning GST rate percentage in the offer of quotation.						
6.	That M/s, if declared eligible in the tender process will claim only the						
	net price exclusive of GST.						
	DEPONENT						
Signed	aton theday of						
<u>VERIFICATION</u>							
ī	the above named dependent calcly state that the contents of the officiality above are true						
	the above named deponent solely state that the contents of the affidavit above are true best of my personal knowledge and nothing material has been concealed or falsely stated.						
	Ferrein morning material has been concedied of faisely stated.						

DEPONENT